

---

PRINTED AND PUBLISHED BY THE COMMISSIONER PRINTING  
AT LEGISLATIVE ASSEMBLY PRESS, HYDERABAD,  
2014.

XXXVIII. Civil Supplies Administration	Revenue	1663,83,43,000	--	1663,83,43,000
XXXIX. Information Technology and Communications	Revenue	103,53,21,000	--	103,53,21,000
XL. Public Enterprises	Revenue	1,03,05,000	--	1,03,05,000
	Loans	5,00,000	--	5,00,000
	<b>Total</b>	<b>79469,83,13,000</b>	<b>12601,13,46,000</b>	<b>92070,96,59,000</b>

**A. SANTOSH REDDY,**  
 Secretary to Government,  
 Legislative Affairs &  
 Justice, Law Department.

(1)	(2)	(3)	(4)	(5)
		₹	₹	₹
	XXX. Co-operation	96,06,11,000	--	96,06,11,000
	XXXI. Panchayat Raj	3242,92,09,000	--	3242,92,09,000
		172,76,50,000	--	172,76,50,000
	XXXII. Rural Development	4150,93,67,000	--	4150,93,67,000
	XXXIII. Major and Medium Irrigation	4794,12,76,000	--	4794,12,76,000
		5071,56,24,000	62,06,00,000	5133,62,24,000
	XXXIV. Minor Irrigation	263,68,84,000	--	263,68,84,000
		1461,20,67,000	12,70,00,000	1473,90,67,000
	XXXV. Energy	3973,19,43,000	--	3973,19,43,000
		10,00,00,000	--	10,00,00,000
		246,00,00,000	--	246,00,00,000
	XXXVI. Industries and Commerce	520,41,06,000	--	520,41,06,000
		3,00,50,000	--	3,00,50,000
	XXXVII. Tourism, Art and Culture	127,51,91,000	--	127,51,91,000
		1,36,84,000	--	1,36,84,000

XX. Labour and Employment	Revenue	291,36,28,000	-	29,36,28,000
	Capital	1,65,00,000	-	1,65,00,000
XXI. Social Welfare	Revenue	1863,56,13,000	-	1863,56,13,000
	Capital	357,96,25,000	-	357,96,25,000
XXII. Tribal Welfare	Loans	12,50,00,000	-	12,50,00,000
	Revenue	889,38,97,000	-	889,38,97,000
	Capital	172,03,00,000	-	172,03,00,000
	Loans	2,00,00,000	-	2,00,00,000
XXIII. Backward Classes Welfare	Revenue	1831,86,59,000	-	1831,86,59,000
	Capital	182,50,00,000	-	182,50,00,000
XXIV. Minority Welfare	Revenue	491,36,21,000	-	491,36,21,000
	Capital	19,25,00,000	-	19,25,00,000
	Loans	3,00,00,000	-	3,00,00,000
XXV. Women, Child and Disabled Welfare	Revenue	799,68,23,000	-	799,68,23,000
	Capital	80,96,06,000	-	80,96,06,000
XXVI. Administration of Religious Endowments	Revenue	27,77,16,000	-	27,77,16,000
XXVII. Agriculture	Revenue	2287,30,44,000	-	2287,30,44,000
	Capital	55,92,87,000	-	55,92,87,000
XXVIII. Animal Husbandry and Fisheries	Revenue	665,88,08,000	-	665,88,08,000
	Capital	19,34,58,000	-	19,34,58,000
XXIX. Forest, Science, Technology & Environment	Revenue	273,22,72,000	-	273,22,72,000
	Capital	30,50,000	-	30,50,000

(1)	(2)	(3)	(4)	(5)
	X. Home Administration	2593,83,53,000	- -	2593,83,53,000
	Revenue			
	Capital	92,14,50,000	- -	92,14,50,000
	Loans	27,50,00,000	- -	27,50,00,000
	Revenue	837,15,57,000	1,25,00,000	838,40,57,000
	Capital	2276,02,38,000	- -	2276,02,38,000
	Loans	137,50,00,000	- -	137,50,00,000
	Revenue	9536,55,98,000	- -	9536,55,98,000
	Capital	114,75,00,000	- -	114,75,00,000
	Revenue	1371,28,30,000	- -	1371,28,30,000
	Capital	21,92,69,000	- -	21,92,69,000
	Revenue	586,49,85,000	- -	586,49,85,000
	Capital	45,50,00,000	- -	45,50,00,000
	Revenue	78,59,25,000	- -	78,59,25,000
	Capital	100,00,00,000	- -	100,00,00,000
	Revenue	3983,61,94,000	- -	3983,61,94,000
	Capital	65,50,00,000	- -	65,50,00,000
	Loans	58,82,50,000	- -	58,82,50,000
	Revenue	2486,40,47,000	- -	2486,40,47,000
	Capital	10,00,00,000	- -	10,00,00,000
	Loans	1078,94,00,000	- -	1078,94,00,000
	Revenue	181,48,79,000	- -	181,48,79,000
	Loans	700,25,00,000	- -	700,25,00,000
	Revenue	103,41,30,000	- -	103,41,30,000
	XVII. Municipal Administration and Urban Development			
	XVIII. Housing			
	XIX. Information and Public Relations			

**THE SCHEDULE**  
(See sections 2 and 3)

Demand Number	Services and Purposes	SUMS NOT EXCEEDING			Total	
		(1)	(2)	(3)		(4)
				Voted by the Legislative Assembly	Charged on the Consolidated Fund of the State	₹
				₹	₹	₹
I.	State Legislature			67,67,08,000	2,08,39,000	69,75,47,000
II.	Governor and Council of Ministers			11,92,53,000	5,03,27,000	16,95,80,000
III.	Administration of Justice			396,63,12,000	46,75,35,000	443,38,47,000
	Revenue			75,96,50,000	- -	75,96,50,000
	Capital			452,92,42,000	16,74,61,000	469,67,03,000
IV.	General Administration and Elections			7,50,00,000	- -	7,50,00,000
	Revenue			1283,44,37,000	- -	1283,44,37,000
	Capital			33,68,00,000	- -	33,68,00,000
V.	Revenue, Registration and Relief			212,40,53,000	- -	212,40,53,000
	Revenue			5,00,00,000	- -	5,00,00,000
	Capital			244,44,37,000	- -	244,44,37,000
VII.	Commercial Taxes Administration			2,50,00,000	- -	2,50,00,000
VIII.	Transport Administration			74,54,68,000	- -	74,54,68,000
IX.	Fiscal Administration, Planning, Surveys and Statistics			13319,99,95,000	8397,14,34,000	21717,14,29,000
	Capital			492,50,00,000	- -	492,50,00,000
	Loans			68,93,15,000	- -	68,93,15,000
	Public Debt			- -	4057,36,50,000	4057,36,50,000

*Short Title*

1. This Act may be called the Andhra Pradesh Appropriation (Vote-on-Account) Act, 2014.

*Withdrawal of moneys from the Consolidated Fund of the State for a part of the financial year commencing on the 1st April, 2014.*

2. The State Government may withdraw from the Consolidated Fund of the State of Andhra Pradesh, for the financial year commencing on the 1<sup>st</sup> April, 2014, a sum not exceeding ninety two thousand and seventy crores, ninety six lakhs and fifty nine thousand rupees, being moneys required to meet:-

(a) the grants made in advance by the Andhra Pradesh Legislative Assembly for a part of the financial year commencing on the 1<sup>st</sup> April, 2014, as set-forth in column (3) of the Schedule; and

(b) the expenditure charged on the Consolidated Fund of the State of Andhra Pradesh, for the same part of the same financial year, as set-forth in column (4) of the Schedule.

*Appropriation*

3. The sums authorized to be withdrawn from the Consolidated Fund by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.



ఆంధ్రప్రదేశ్ రాజపత్రము

**THE ANDHRA PRADESH GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

---

No. 1] HYDERABAD, MONDAY, FEBRUARY 17, 2014

---

**ANDHRA PRADESH ACTS, ORDINANCES AND  
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 15th February, 2014 and the said assent is hereby first published on the 17th February, 2014 in the Andhra Pradesh Gazette for general information.

**ACT No. 1 OF 2014**

AN ACT TO AUTHORISE WITHDRAWAL OF MONEYS FROM THE CONSOLIDATED FUND OF THE STATE OF ANDHRA PRADESH FOR THE SERVICES OF A PART OF THE FINANCIAL YEAR COMMENCING ON THE 1ST APRIL, 2014.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-fifth year of the Republic of India as follows:-

[1]

A. 1047